

**Name of the corporate debtor: Buoyant Technology Constellations Private Limited (CIN : U45201KA2007PTC043436)**

**Date of commencement of CIRP 23-08-2024 (Order received to IRP on 30-08-2024)**

**List of Other creditors as on 10.02.2026**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount- Rs					Remarks
		Amount claimed	Amount of claim admitted (Provisional)	Nature of claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification		
1	Manyata Reality (Energia Project)	65,22,91,654	56,48,57,103	Based on JDA	0	0	No	NA	0	0	8,74,34,551	0		
2	Manyata Realty (Lithos Project)	23,32,92,199	15,62,79,477	Based on JDA	0	0	No	NA	0	0	7,70,12,722	0		
3	Manyata Infrastructure Developments Private Limited (Energia Project)	2,91,57,57,911	2,52,49,40,471	Based on JDA	0	0	No	NA	0	0	39,08,17,440	0		
4	Mantri Signature Villas Owners Association	12,55,17,200	2,23,69,500	Refundable Maintenance Deposit	0	0	No	NA	0	0	10,31,47,700	0		
5	KE Housing Pvt. Ltd.	13,93,37,847	3,53,37,977	Landowner Share as per Agreement with the Builder	0	0	No	NA	0	0	9,16,13,655	1,23,86,215	Response from Claimant on queries awaited, accordingly the amount claimed towards "Refund for Club house" has been placed under verification	
6	Mantri Manyata Lithios Apartment Owner Association Represented by the President, Mrs. Shobha Hulluraiah	12,50,00,000	8,03,76,696	BWSSBB, Generators and Common Area Lighting with Solar	0	0	No	NA			4,46,23,304	0		
<b>Total</b>		<b>4,19,11,96,811</b>	<b>3,38,41,61,224</b>								<b>79,46,49,372</b>	<b>1,23,86,215</b>		

Notes:

1. IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.

2. Claims of Manyata Reality (Energia Project), Manyata Realty (Lithos Project) and Manyata Infrastructure Developments Private Limited (Energia Project) have been received by the IRP in Form CA, although the IRP has considered the claim under other creditors by looking at the transaction the creditors have with the Corporate Debtor.